

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III(Special Bench)

Item No.317
254/252/ND/2022

IN THE MATTER OF:

M/s. Deputy Commissioner of Income Tax

.... **APPELLANT**

Vs.

ROC(Future Corporation Ltd.)

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 04.09.2023

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Puneet Rai, Sr. Standing Counsel along with Mr.
Nikhil Jain, Advocate for Appellant

For the AROC : Ms. Mitika, AROC

ORDER

Ld. Counsel appearing for the Income Tax Department stated that necessary compliance on publication as directed by this Tribunal has already been done. Since no one appears and no response is available on record on behalf of the Respondents, therefore, the Respondents are proceeded Ex-parte.

List the matter on **20.11.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)